

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 05

IA No. 135/JPR/2020

IA No. 234/JPR/2020

IA No. 255/JPR/2020

IA No. 257/JPR/2020

IA No. 350/JPR/2020

IA No. 379/JPR/2020

IA No. 414/JPR/2020

IA No. 454/JPR/2020

IA No. 08/JPR/2021

IA No. 35/JPR/2021

IA No. 50/JPR/2021

IA No. 69/JPR/2021

IA No. 86/JPR/2021

In

IB No.- 131/9/JPR/2019

Under Section 9 of IBC, 2016

In the matter of:

**Mr. Sanwar Mal Tiwari, Sole Proprietor of
M/s Rajasthan Steel Corporation**

....Operational Creditor

Versus

M/s Aesthetic Stone Arts India Pvt. Ltd.

.....Corporate Debtor

And in the matter of IA No. 135/JPR/2020:

**Vasundhra Gupta, Suspended Director in
M/s Aesthetic Stone Arts India Pvt. Ltd.**

.....Applicant

Versus

Mr. Sanwar Mal Tiwari & Anr.

...Respondents

And in the matter of IA No. 234/JPR/2020:

**Anuradha Gupta, IRP in
M/s Aesthetic Stone Arts India Pvt. Ltd.**

.....Applicant

Versus

**Committee of Creditors of
M/s Aesthetic Stone Arts India Pvt. Ltd.**

...Respondent

-Sd-

And in the matter of IA No. 255/JPR/2020:

**Vasundhra Gupta, Suspended Director in
M/s Aesthetic Stone Arts India Pvt. Ltd.**

.....Applicant

Versus

**Rajasthan State Road Development &
Construction Corporation Ltd.**

...Respondent

And in the matter of IA No. 257/JPR/2020:

Mrs. Anuradha Gupta

.....Applicant/IRP

Versus

Mrs. Vasundhra Gupta

**...Respondent/
Suspended Director**

And in the matter of IA No. 350/JPR/2020:

**Mr. Sanwar Mal Tiwari, Sole Proprietor,
M/s Rajasthan Steel Corporation**

....Applicant

Versus

M/s Aesthetic Stone Arts India Pvt. Ltd.

.....Respondent

And in the matter of IA No. 379/JPR/2020 & IA No. 414/JPR/2020:

Mr. Sanwar Mal Tiwari

....Applicant

Versus

M/s Aesthetic Stone Arts India Pvt. Ltd.

.....Respondent

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant

**: Nitesh Shrivastava, Adv.
Nikhil Yadav, Adv.
Amol Vyas, Adv.
Vijendra Bangar, RP
Anuradha Gupta, IRP**

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For the Respondent : Vikas Jain, Adv.

ORDER

IA No. 135/JPR/2020:

When this IA is taken up for hearing, Mr. Nitesh Shrivastava, learned counsel appearing for the Applicant, Ms. Vasundhra Gupta, seeks leave of this Adjudicating Authority to withdraw the IA by submitting that the matter has been settled between the Applicant and contesting Respondent No. 1 in the IA. In the circumstances, the said IA is dismissed as withdrawn.

IA No. 234/JPR/2020:

Mr. Nikhil Yadav, learned counsel appearing for the Applicant, Ms. Anuradha Gupta, submits that since the Applicant has received the payment of IRP Costs, the instant IA has become infructuous. Accordingly, this IA is dismissed as infructuous.

IA No. 255/JPR/2020:

Mr. Nitesh Shrivastava, learned counsel appearing for the Applicant, Ms. Vasundhra Gupta, submits that he is not pressing the IA. However, he seeks liberty to revive the same in accordance with law in future if so advised. In the circumstances, the IA is dismissed as withdrawn, with liberty as aforesaid.

IA No. 257/JPR/2020:

In spite of availing substantial time, the sole Respondent has not chosen to file the reply till date. Mr. Nitesh Shrivastava, learned counsel appearing for the

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Respondent seeks further time of two weeks for filing the reply. In the circumstances, two weeks time is finally granted for filing the reply, failing which the Respondent is liable to pay cost of Rs. 10,000 to the NCLT Rajasthan Bar Association. Rejoinder, if any, may be filed within 1 week thereafter. List the IA on 06.05.2021.

IA No. 350/JPR/2020:

This IA has been filed by the Interim Resolution Professional seeking to place on record the Final Minutes and Result of voting of the 2nd Meeting of the CoC. In the circumstances, The IA is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 379/JPR/2020:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 1st Progress Report along with certain documents. In the circumstances, IA No. 379/JPR/2020 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 414/JPR/2020:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 3rd Progress Report

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along with certain documents. In the circumstances, IA No. 414/JPR/2020 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 454/JPR/2020:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 4th Progress Report along with certain documents. In the circumstances, IA No. 454/JPR/2020 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 08/JPR/2021:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 5th Progress Report along with certain documents. In the circumstances, IA No. 08/JPR/2021 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 35/JPR/2021:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 6th Progress Report along with certain documents. In the circumstances, IA No. 35/JPR/2021 is

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allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 50/JPR/2021:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 7th Progress Report along with certain documents. In the circumstances, IA No. 50/JPR/2021 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

IA No. 69/JPR/2021:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 8th Progress Report along with certain documents. In the circumstances, IA No. 69/JPR/2021 is allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

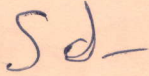
IA No. 86/JPR/2021:

This IA has been filed by the Resolution Professional of M/s Aesthetic Stone Arts India Pvt. Ltd. seeking to place on record the 9th Progress Report along with certain documents. In the circumstances, IA No. 86/JPR/2021 is

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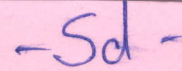
allowed and the documents filed with the IA are taken on the record of the CP. Accordingly, the IA is disposed of.

It is brought to our notice by the Registry that in the order dated **07.01.2021**, the date of pronouncement on page 4 of the order has been inadvertently and incorrectly stated as **07.01.2020**. The said typographical error shall be duly corrected on the original order by the member who had authored the same and signed alongside in endorsement of the correction so made.



(Raghu Nayyar)
Technical Member

March 18, 2021
H.A



(Ajay Kumar Vatsavayi)
Judicial Member